

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 116
IB-2844/ND/2018**

Under Section: 9 of IBC.

In the matter of:

Continuous Dyeing & Printing Mills

....**Applicant**

Vs.

Bhavika Apparels Pvt. Ltd.

....**Respondent**

Order delivered on 19.11.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant: Mr. Mani Bhushan Sinha, Advocate

ORDER

Issue Notice as to why the application for initiating the CIRP should not be admitted against the corporate debtor. Process dasti as well as through all modes. For further consideration on 12.12.2019.

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**